## <sup>1</sup>[FORM B-4

## {See Rule 17-B (2)} [Permission under Section 7-F]

This permission is granted to M/s.\_\_\_\_\_ for establishing an e-trading platform in state of Punjab subject to conditions prescribed hereunder:-

1	Permission number	
2	Name of Managing Proprietor or Manager of the firm with parentage.	
3	Date from which the permission takes effect	
4	Date on which the permission expires	
5	place of business with full address	

Place

Date:

Licensing Authority,

Punjab State Agricultural Marketing Board.

## CONDITIONS FOR PERMISSION:-

1. The person shall comply with the provisions of the Punjab Agricultural Produce Markets Act, 1961, rules and bye-laws framed there under and instructions issued from time to time.

2. He shall not permit evasion or infringement of any of the provisions of the Act, the rules and by-laws and shall report in writing to the Market Committee any evasion or breach which comes to his knowledge.

3. He shall surrender his permission, on demand, to the Secretary of the Board or any other officer authorized by him in this behalf or the Chairman of the Market Committee against a receipt to be given to the person in this connection.

4. He shall conduct his business honestly and properly according to the principles of fair dealings.

5. He shall display his permission at a conspicuous place on his business premises.

6. He shall not boycott or encourage boycott of any other person.

7. He shall not indulge in activities and practices, which are detrimental to the interest of the trade and proper functioning of the market.

8. He shall be responsible for the safe custody and protection of the agricultural produce sold through the platform and timely payment to the seller of the produce.

9. He shall not form a pool or combination with other buyer for eliminating competition and shall not make or abet an attempt to do so in order to deprive the seller of a fair price of his produce.

10. He shall, on the expiry or sooner termination of the permission, surrender the same to the Competent Authority.

11. He shall, when desired by the Secretary of the Board or any other officer authorized by him, furnish correct information on the matters pertaining to his business relating to sale and purchase of agricultural produce under the Act.

12. The bank guarantee shall be liable to be forfeited in part or in full by the competent authority in case the operator makes a breach of any condition of the permission.

13. The person shall provide electronic interboard/ terminal at prominent place in the market and connectivity to the Punjab Mandi Board portal to show the futures/spot prices daily.]

<sup>&</sup>lt;sup>1</sup> Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020[